

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA No. 1147 of 2019 IN
DFR No. 2157 of 2019**

Dated : 29th August, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:-

Teesta Urja Ltd.

...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s)

:

Mr. Tarun Johri
Mr. Ankit Saini

Counsel for the Respondent(s)

:

Mr. Anand K. Ganesan
Ms. Ritu Apurva
Ms. Aadishree Chakraborty for R-2 & R-3

Mr. Tabrez Malawat for R-4

Mr. Shri Venkatesh
Mr. Somesh Srivastava
Mr. Krishnesh Bapat for R-5

Ms. Rajshree Chaudhary for R-11

Mrs. Suparna Srivastava
Ms. Nehul Sharma for R-9

ORDER

(IA No. 1147 of 2019 - for condonation of delay)

Heard.

For the reasons mentioned in the accompanying application, delay of
30 days in filing the appeal is condoned.

Application is disposed of.

DFR No. 2157 of 2019

Registry is directed to number the appeal.

Objections of the Respondents shall be filed within four weeks.

List the matter for admission on **03.10.2019.**

(Ravindra Kumar Verma)
Technical Member

mk/pk

(Justice Manjula Chellur)
Chairperson